COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 197 OF 2015

Dated: <u>27th March, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sree Rayalseema Alkalies & Allied Chemicals Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-4

Mr. Ashok Bannidinni for R-5

<u>ORDER</u>

The learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant prays for two weeks time to file necessary application for amendment of cause title and also rejoinder submission in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is granted two weeks time to file necessary application for amendment of cause title and also rejoinder submission in the matter. He may file the same by 13.04.2018 after serving copy on the other side.

List this matter on <u>23.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt